

WEDNESDAY, THE 5TH DAY OF AUGUST 2026

WP(PIL) No. 155 of 2026

MOHAMMED MUSLIM KHAN P P

VS

UNION OF INDIA REPRESENTED BY SECRETARY TO GOVT. OF INDIA &

OTHERS

ADVS FOR PETITIONER/S:

SMT.REENA SHARON SURESH, SRI.K.P.S.SURESH

ADVS FOR RESPONDENT/S:

SHRI.HARIKRISHNAN P.B., CGC

SOUMEN SEN, C.J.

&

SYAM KUMAR V.M., J.

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W.P.(PIL) No.155 of 2026

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Dated this the 5th day of August 2026

Appearance:

For the Petitioner : Mr. K.P.S. Suresh

For the Respondent : Ms. Keerthana Nair representing
Mr. R.V. Sreejith, SC for
Lakshadweep Administration

: Mr. P. Sreekumar, ASGI

ORDER

SOUMEN SEN, C.J.

We have heard the learned counsel for the petitioner and the learned Additional Solicitor General for India.

2. The learned ASGI has submitted that the decision of the Hon'ble President to appoint the Administrator of the Union Territory of Daman & Diu to hold the additional charge of the Administrator of Lakshadweep cannot be questioned.

3. The learned counsel for the petitioner has referred to paragraph No. 2.5 of the petition and has sought to demonstrate

certain arbitrary steps taken by the Administrator and has alleged maladministration.

4. While the decision of the Hon'ble President to entrust the additional charge to the Administrator cannot be questioned in a writ petition, the other allegations relating to the conduct and functioning of the Administrator in the administration of Lakshadweep call for an affidavit. The affidavit shall be filed by respondent Nos. 4 to 6 within two weeks from the date.

5. Respondent No. 3 is presently holding charge of the administration of Lakshadweep. Since he need not be impleaded by name in his capacity as Administrator, he is deleted from the cause title.

Post on 19.08.2026.

Sd/-

**SOUMEN SEN,
CHIEF JUSTICE**

Sd/-

**SYAM KUMAR V.M.,
JUDGE**

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